

the Life Insurance Agents' Federation of India, there have been informal Consultative Committee meetings with the representatives of the Federation at regular intervals. All the pending issues are being discussed with the Federation further to reach an understanding. As regards the Agents' Federation, Quilon's grievances pertaining to Group Insurance Scheme and payment of outstanding commission, necessary instructions to renew discontinued group insurance scheme have since been issued by LIC and a Scheme for payment of outstanding commission has been evolved and implemented.

#### **Demands for Sitting of Supreme Court Outside Delhi**

7488. SHRI M. RAMANNA RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there are demands from the people to have sittings of the Supreme Court outside Delhi;

(b) if so, the details thereof;

(c) the reaction of Union Government thereto?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). Demands had been received from time to time for establishment of Benches of the Supreme Court in various regions and places of the country. These had been referred to the Supreme Court.

According to Article 130 of the Constitution, "The Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint." The Former Chief Justices of India intimated that most of the Judges of the Supreme Court were opposed to the sittings of the Supreme

Court being held outside Delhi as, they felt, it might impair the unity and integrity of the Court and undermine its importance.

#### **Assistance to States for Waiver of Bank Loans**

7489. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether some of the State Governments have written to Union Government to make up the amounts written off by them towards the loans advanced to small marginal and landless cultivators, artisans etc. and to provide them credit at cheap interest; and

(b) if so, the action taken by Union Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The details of the scheme for providing debt relief to various categories persons are being formulated in consultation with the Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD).

#### **T.V. Serial of Life of Saint Dnyaneshwar**

7490. SHRI RAM NAIK. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Maharashtra State would be celebrating the seventh centenary year of the Dnyaneshwari" written by the great Saint Dnyaneshwar;

(b) whether Government have received a proposal to bring out a TV serial giving brief glimpses of the life of the saint during the centenary year; and